

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**MUMBAI BENCH, MUMBAI**

**O.A.No.18/2018**

**Dated this Tuesday the 20th day of November, 2018**

**Coram: Hon'ble Dr. Bhagwan Sahai, Member (A).**  
**Hon'ble Shri R. N. Singh, Member (J).**

1. Vijay D. Shendre  
Aged 50 years,  
Working as Income Tax Officer,  
In O/o CCIT-4, Aaykar Bhavan,  
M. K. Marg, Mumbai-400020.  
Residing at Harsh Darpan,  
58/A, Kamgar Nagar, Kurla(E),  
Mumbai-400024.

...Applicant.

**( By Advocate Ms. Priyanka Mehndiratta ).**

**Versus**

1. The Union of India  
Through the Secretary,  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block-New Delhi-110001.
2. The Principal Chief Commissioner  
of Income Tax (CCA)  
3<sup>rd</sup> Floor, Aaykar Bhawan,  
M. K. Road, Mumbai-400020.
3. The Deputy Commissioner of Income Tax  
(HQ) Administration,  
3<sup>rd</sup> Floor, Aaykar Bhawan,  
M. K. Road, Mumbai-400020.

... Respondents.

**( By Advocate Shri A. M. Sethna ).**

**O R D E R ( O R A L )**

**Per : R. N. Singh, Member (Judicial)**

**Present.**

Ms. Priyanka Mehndiratta, learned counsel  
for the applicant.

Shri A. M. Sethna, learned counsel for the

respondents.

After arguing for some time, the counsel for the applicant seeks permission to withdraw the OA with liberty to file better OA within four weeks. Permission is granted. If the applicant files the OA within four weeks from the date of receipt of certified copy of this order, limitation shall not come in the way.

In the aforesaid terms, the OA is disposed of with liberty as above. No order as to costs.

**(R. N. Singh)**  
**Member (J)**

**(Dr. Bhagwan Sahai)**  
**Member (A)**

V.